

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
STARRED QUESTION NO. 100
TO BE ANSWERED ON FRIDAY, THE 24TH JULY, 2026**

FAST TRACK AND POCSO COURTS

***100. SHRI RAJKUMAR CHAHAR:
SHRI JANARDAN MISHRA:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the number of Fast Track Special Courts (FTSCs), including Exclusive POCSO Courts, functioning in the country, State/UT-wise;
- (b) the number of cases instituted, disposed of and pending before these courts during the last three years;
- (c) the funds released and utilised under the Scheme during the said period, State/UT- wise; and
- (d) the measures taken to improve disposal rate of cases and address shortage of vacancies and infrastructure gaps in FTSCs?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) to (d):** A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 100 FOR ANSWER ON 24th JULY, 2026 REGARDING ‘FAST TRACK AND POCSO COURTS’

(a): A Centrally Sponsored Scheme to set up Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) courts was launched in October 2019, for the expeditious trial and disposal of pending cases related to rape and offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012. The Scheme has been extended twice, with the last extension valid up to 31.03.2026 for establishment of 790 FTSCs. The Scheme has been temporarily extended upto 30th September, 2026. As per the information made available by the High Courts, as of 30.04.2026, 775 FTSCs, including 398 exclusive POCSO (e-POCSO) Courts were functional in 29 States/UTs. The State/UT-wise details are given at **Annexure-I**.

(b): The number of cases registered, disposed of and pending before Fast Track Special Courts (FTSCs) including exclusive POCSO courts, during the last three years, are as under:

Year	Cases Registered	Cases Disposed	Cases Pending*
2023	81,471	76,319	2,02,175
2024	88,902	85,595	2,04,122
2025	1,43,936	66,500	2,45,579

* Pending as on 31st December of the respective years.

(c): The funds under the FTSC Scheme are released on the pattern of Centrally Sponsored Scheme (Central share: State share :: 60:40, 90:10) to cover the salaries of one Judicial Officer along with 7 support Staff per FTSC and a Flexi Grant for meeting the day-to-day expenses. The funds are reimbursed to the States/UTs after receipt of the expenditure statements from them. The Department has released a sum of ₹1259.51 crore to the States/UTs since its inception to ensure the smooth functioning of the courts. The State/UT-wise details of central share of funds released during the last three years including FY 2026-27 are given at **Annexure-II**.

(d): To strengthen the functioning of FTSCs, regular review meetings are held via Video Conferencing with the States/UTs and the High Courts. The Hon’ble Minister of Law & Justice has written to Hon’ble Chief Ministers and Chief Justices of the High Courts regarding need for timely action and strict compliance with timelines under the POCSO Act and Bharatiya Nagarik Suraksha Sanhita, 2023. In addition, the performance of FTSCs is a regular agenda item in the Inter-State Zonal Council meetings to improve inter-governmental coordination and expedite justice delivery.

As regards the recruitment of judges and staff in courts, filling up of vacant positions of the judicial officers in District and Subordinate courts including the FTSCs, is the responsibility of the State/UT Governments and the concerned High Courts. As per the Constitutional framework, in

exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the State/UT Government in consultation with the respective High Court frames the rules regarding the recruitment and appointment of Judicial Officers.

The primary responsibility for the development of infrastructure facilities for District and Subordinate Courts in the States/UTs, rests with the State/UT Governments. However, to augment the resources of the State /UT Governments, the Union Government has been implementing a Centrally Sponsored Scheme for the Development of Infrastructure Facilities for District and Subordinate Courts by providing financial assistance to the State/UT Governments in the prescribed fund sharing between Center and States since 1993-94. At present, there are five components of the Scheme for which Central assistance is granted to the States/UTs viz (i) Court Halls (ii) Residential Units (iii) Lawyers' Halls (iv) Toilet Complexes and (v) Digital Computer Rooms. An amount of ₹4,519.47 crore has been provided as financial assistance to the States/UTs under the Centrally Sponsored Scheme for the Development of Infrastructure Facilities for Judiciary during the XV Finance Commission cycle.

STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA STARRED QUESTION NO. 100 FOR ANSWER ON 24.07.2026 REGARDING 'FAST TRACK AND POCSO COURTS'**State/UT-wise functional FTSCs including e-POCSO courts as on 30.04.2026**

Sl. No.	State/UT	Functional Courts -775	
		FTSCs including exclusive POCSO courts	exclusive POCSO courts
1.	Andhra Pradesh	16	16
2.	Assam	17	17
3.	Bihar	54	48
4.	Chandigarh	1	0
5.	Chhattisgarh	15	11
6.	Delhi	16	11
7.	Goa	1	0
8.	Gujarat	35	24
9.	Haryana	18	14
10.	Himachal Pradesh	6	3
11.	J&K	4	2
12.	Jharkhand*	0	0
13.	Karnataka	30	16
14.	Kerala	55	14
15.	Madhya Pradesh	67	56
16.	Maharashtra	38	0
17.	Manipur	2	0
18.	Meghalaya	5	5
19.	Mizoram	3	1
20.	Nagaland	1	0
21.	Odisha	44	23
22.	Puducherry	1	1
23.	Punjab	12	3
24.	Rajasthan	45	30
25.	Tamil Nadu	20	20
26.	Telangana	36	0
27.	Tripura	3	1
28.	Uttarakhand	4	0
29.	Uttar Pradesh	218	74
30.	West Bengal	8	8
	TOTAL	775	398

* The State of Jharkhand has decided to exit the FTSC Scheme vide letter dated 07.07.2025.

STATEMENT REFERRED TO IN REPLY TO PART (C) OF LOK SABHA STARRED QUESTION NO. 100 FOR ANSWER ON 24.07.2026 REGARDING 'FAST TRACK AND POCSO COURTS'**State/UT-wise details of Central Share of funds released under the Fast Track Special Courts Scheme during the last three years**

(Rs. In crores)

Sl. No.	States/UTs	Amount Released in 2023-24	Amount Released in 2024-25	Amount Released in 2025-26
1.	Andhra Pradesh	0	0	0
2.	Assam	5.528655	10.975085	10.2883947
3.	Bihar	9.874035	11.35878	22.1617199
4.	Chandigarh	0	0	0
5.	Chhattisgarh	3.25215	3.70395	4.2178092
6.	Delhi	3.46896	1.97544	12.83992
7.	Goa	0.21681	0.49386	0.3473393
8.	Gujarat	7.58835	8.64255	2.1386089
9.	Haryana	3.46896	7.90176	7.00002
10.	Himachal Pradesh	1.95129	2.22237	5.2283322
11.	J&K	2.32086	1.48158	1.739494
12.	Jharkhand*	4.76982	0	0
13.	Karnataka	7.45091	7.65483	8.0348025
14.	Kerala	25.39836	13.58115	26.2767511
15.	Madhya Pradesh	15.37627	16.54431	21.3280045
16.	Maharashtra	6.59259	1.23465	2.0772397
17.	Manipur	0.65043	0.74079	0.1367199
18.	Meghalaya	1.626075	1.851975	0.396
19.	Mizoram	0.975645	1.111185	2.0752012
20.	Nagaland	0.325215	0.370395	0.099556
21.	Odisha	9.52128	10.86492	22.7717099
22.	Puducherry	0.195975	0.24693	0.6008314
23.	Punjab	3.95972	5.92632	4.66668
24.	Rajasthan	21.1383	22.2237	19.4445
25.	Tamil Nadu	6.496035	6.91404	7.3159963
26.	Telangana	7.60671	4.44474	1.8395415
27.	Tripura	0.975645	1.111185	0.0356784
28.	Uttarakhand	1.30086	1.48158	2.3551831
29.	Uttar Pradesh	47.26458	53.83074	13.2926408
30.	West Bengal	0.70551	1.111185	1.2913255
	TOTAL	200.00	200.00	200.00